

NOTIFICATION UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT, 1952.

The Minister of Works, Housing and Supply (Sardar Swaran Singh): I beg to lay on the Table under sub-section (2) of Section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952, a copy of the Ministry of Works, Housing and Supply Notification No. 5997-EII/53, dated the 9th October, 1953.

[Placed in Library, See No. S—168/53.]

RESOLUTIONS RE EXPORT DUTY ON COFFEE—Contd.

Mr. Speaker: Now, we will take up the Resolution. Hon. the Minister.

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I have finished my speech on the Resolution.

Shri S. V. Ramaswamy (Salem): I wish to move my amendment:

Yesterday, when the hon. Minister was speaking I was hoping for some light as to the way in which...

Shri T. T. Krishnamachari: May I make a submission? I am not raising really a point of order. I am asking for the guidance of the Chair.

The amendment seeks to dispose of the tax proceeds in a particular manner. I thought, Sir, any question of disposing of tax proceeds has got to be done by a different method altogether. There must be a Demand, and there must be appropriation. Of course, I can understand that a Resolution of this nature itself is an innovation in Parliamentary procedure, but it is giving a certain imprimatur on what has happened already. But I think the proper time would be when the Budget is taken up for Members to make a representation or move the Government in any other manner to dispose of the moneys in the manner they suggest. Whether an amendment would be a proper thing is a thing on which I would like to have the Chair's guidance.

Mr. Speaker: That will depend upon how the proceeds are to be dealt with. Are they part of the general revenues?

Shri T. T. Krishnamachari: Yes, Sir. The whole thing goes into the Consolidated Fund.

Mr. Speaker: Then, I should like to call upon the hon. Member just to tell me as to how his amendment is in order.

Shri S. V. Ramaswamy: I invite your attention to Rule 159 of the Rules of Procedure and Conduct of Business:

"A resolution may be in the form of a declaration of opinion, or recommendation or may be in the form so as to record either approval or disapproval by the House of an act or policy of Government, or convey a message; or commend, urge or request an action; or call attention to a matter or situation for reconsideration by Government or in such other form as the Speaker may consider appropriate."

The hon. Minister perhaps...

Mr. Speaker: I would like to explain the point here—what it means, and why I am inclined to agree with the hon. Minister.

The hon. Member has read a Rule about the form of the Resolution. Now, here, I asked the hon. Minister as to whether the amount of duty was to form part of the general revenues and he said "yes". The amendment goes beyond the scope of the Resolution and wants to ear-mark the revenue for a particular purpose. I think this should be done by a different procedure, and not by an Amendment to this Resolution.

Shri S. V. Ramaswamy: With your kind permission, I would like to submit that perhaps the word "resolves" gives the impression that the amendment goes beyond the scope of the Resolution. In that case, I will move my second amendment of which I have given notice today, which says:

"...recommends that the proceeds be utilised for the purpose of...".